

SC No. 27730/2016

FIR No: 111/2012

PS Chandni Mahal

State Vs. Nooruddin & ors.

21.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State.

All accused were on bail prior to lockdown period but they are not present today.

Proceedings against accused Nooruddin already stands abated.

The matter was lastly listed on 07.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for appearance of accused persons. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 19.11.2020.

NAVEEN KUMAR
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Date: 2020.08.21 12:45:05 +05'30'

(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
21.08.2020

SC No. 922/2017

FIR No: 80/2017

PS Civil Lines

State Vs. Monu

21.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State.

Accused Monu was on bail prior to lockdown period but he is not present today.

The matter was lastly listed on 25.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for appearance of accused. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 20.11.2020.

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(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
21.08.2020

Crl. Rev. No. 228/2019

Martain James Colin Graham Vs. CBI

21.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: None.

The matter was lastly listed on 07.03.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for summoning trial court record. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of parties, therefore, matter stands adjourned for purpose fixed on 23.10.2020.

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**(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
21.08.2020**

SC No. 758/2019

FIR No: 226/2017

State Vs. Karan

21.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State.

Accused Karan was on bail prior to lockdown period but he is not present today.

The matter was lastly listed on 05.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for arguments on charge. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 04.11.2020.

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(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
21.08.2020

CA No. 424/2019

Jyotima Singh Vs. Reena

21.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: None.

The matter was lastly listed on 14.01.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for arguments on appeal. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of parties, therefore, matter stands adjourned for purpose fixed on 02.11.2020.

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(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
21.08.2020

CA No. 492/2019

Minakshi Vs. Subal Mandal

21.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: None.

The matter was lastly listed on 13.01.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for arguments on appeal as well as on accompanying applications. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of parties, therefore, matter stands adjourned for purpose fixed on 19.10.2020.

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(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
21.08.2020

SC No. 27849/2016

FIR No: 216/09/2010

PS Sarai Rohilla

State Vs. Mohd. Mansoor & ors.

21.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State.

All accused were on bail prior to lockdown period but they are not present today.

The matter was lastly listed on 10.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for prosecution evidence. Evidence is not to be recorded as per directions of Hon'ble High Court in view of restricted functioning of the District Courts due to current 'Pandemic'. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 20.11.2020.

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(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
21.08.2020

SC No. 27815/2016

FIR No: 455/2014

PS Kotwali

State Vs. Karan Valecha & ors.

21.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State.

Accused Karan Valecha and Amit Kumar Singh are on interim bail vide order dated 23.05.2020 but they are not present today.

Accused Dilip Sahi is on interim bail vide order dated 03.06.2020 but he is not present today.

The matter was lastly listed on 06.03.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for prosecution evidence. Evidence is not to be recorded as per directions of Hon'ble High Court in view of restricted functioning of the District Courts due to current 'Pandemic'. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 26.10.2020.

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(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
21.08.2020

SC No. 624/2017

FIR No: 205/2017

PS Pahar Ganj

State Vs. Avtar Singh @ Appu

21.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State.

Accused was on bail prior to lockdown period but he is not present today.

The matter was lastly listed on 06.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for prosecution evidence. Evidence is not to be recorded as per directions of Hon'ble High Court in view of restricted functioning of the District Courts due to current 'Pandemic'. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 09.11.2020.

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(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
21.08.2020

SC No. 90/2015

FIR No: 139/2012

PS Nabi Karim

State Vs. Nand Kishor & ors.

21.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State.

All accused were on bail prior to lockdown period but they are not present today.

The matter was lastly listed on 25.01.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for recording statement of accused U/s 313 of Cr. P.C. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 22.10.2020.

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(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
21.08.2020

FIR No: 218/2015

PS Gulabi Bagh

State Vs. Suraj @ Anurag

21.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

This is application for early hearing filed on behalf of applicant Suraj @ Anurag.

Present: Sh. Pawan Kumar, Ld. APP for the State.
Sh. Satish Sansi, Ld. Counsel for applicant.

Put up for arguments through electronic form regarding limitation aspect in filing the present appeal as well as aspect of suspension of sentence thereafter accordingly.

Put up on 27.08.2020.

**NAVEEN KUMAR
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**(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
21.08.2020**

SC No. 68/11

FIR No: 72/11

U/s 302/34 IPC

PS Sadar Bazar

State Vs. Naresh & ors.

21.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

This is application for grant of interim bail filed on behalf of applicant/accused.

Present: Sh. Pawan Kumar, Ld. APP for the State.

Sh. Manoj Sharma, Ld.Counsel for applicant.

Put up for reply/argument and appropriate orders on 24.08.2020 at 11.00 a.m.

**NAVEEN KUMAR
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**(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
21.08.2020**